

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
MUMBAI
REGIONAL BENCH**

EXCISE APPEAL NO: 1616 OF 2012

[Arising out of Order-in- Appeal No: PIII/MMD/203-207/2012 dated 27.07.2012 passed by the Commissioner of Central Excise (Appeals), Pune III]

**Pokharkar Engineering Products Pvt.
Ltd.**

... Appellant

versus

CCE PUNE III

...Respondent

With

**(i) EXCISE APPEAL NO: 1617 OF 2012 (Ganesh Gholap)
(ii) EXCISE APPEAL NO: 1618 OF 2012 (Ramkrishna Y. Kalpande) (iii) EXCISE APPEAL NO: 1619 OF 2012 (Mohan Gupta) (iv) EXCISE APPEAL NO: 1620 OF 2012 (Jiwan Khandebharab)**

APPEARANCE:

None for the appellants

Ms. A.S. Parab, Authorised Representative for the respondents

CORAM:

HON'BLE DR. S.K. MOHANTY, MEMBER (JUDICIAL)

HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)

FINAL ORDER NO: A/ 86757-86761/2021

DATE OF HEARING: 14/09/2021

DATE OF DECISION: 14/09/2021

PER: BENCH

When the matters were called for hearing today, the Ld. Authorized Representative for the Revenue submits that the appellants have opted under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and to that effect, has also obtained the SVLDRS-4 certificate. Since the issue has already been settled

under the said scheme, the appeals are accordingly dismissed as deemed withdrawal.

(Dictated and Pronounced in open court)

(S.K. Mohanty)
Member (Judicial)

(P. Anjani Kumar)
Member (Technical)

//SR